## [6 MAY, 2013]

- (d) if so, the details thereof; and
- (e) the reasons and rationale for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Yes, Sir. Government of India has sent two advisories to the States The First Advisory lists measures to provide free legal assistance to the poor by establishing community based paralegal programmes. The Second Advisory relates to specific issues concerning access to land for the poor that need resolution within the concerned State. Kerala, Tamil Nadu, Rajasthan ,Uttar Pradesh and Bihar have been advised to re-visit the land ceiling laws to consider refixing the exemption given to plantation companies to eliminate loopholes and secure more land for distribution among the landless poor. Further, Government has received response from State Governments of Maharashtra, Karnataka, Rajasthan, Jharkhand, Haryana and Chhattisgarh. The matter is being looked into by them.

(c) to (e) The Government of India has advised the State Government of Uttar Pradesh to amend the existing land ceiling law and fix the land ceiling for double cropped irrigated lands as five acres.

## Delay in implementation of MGNREGA projects

4305. SHRI ANIL H. LAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Minister is aware that 43.6 per cent of the approved projects, *i.e.* 1,77,714 out of a total of 4,07,432 projects, under MGNREGA are yet to be initiated by Karnataka Government;

- (b) if so, whether any enquiry/action has been initiated in this regard; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Yes, Sir. The information as reported by the State of Karnataka indicates that out of a total of 585802 works approved under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 52561 works have since been completed and 353303 works are ongoing. Around 179938 works which

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work out to 30.7% of the total approved works are yet to be started. The provisions in MGNREGA are effected through Schemes formulated by States under Section 4(1) of the Act. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State Government, under Section 4(1) of MGNREG Act, shall focus upon. As per section 16 of MGNREGA, Gram Panchayats in the meetings of Gram Sabha and ward Sabha are to determine the order of priority of the works to be taken up under the MGNREGA. As per Section 13 of MGNREGA, the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under this Act. The Panchayats at the district level shall finalize and approve block-wise shelf of projects to be taken up under a programme under the scheme. Taking up of new works/completion of ongoing works depend on factors like demand for work, weather conditions, choice of work etc. Based on the demand for work and if ongoing works are not available to meet such demand, new approved works can be taken up under MGNREGA.

## Dedicated website for IAY

4306. SHRI ANIL H. LAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has developed a dedicated website to upload information relating to implementation of Indira Awas Yojana (IAY);

(b) if so, whether gram panchayat-wise permanent IAY wait-list for all the States has been uploaded on the website;

(c) if not, whether, in the opinion of the Ministry, the proactive disclosure of gram panchayat-wise permanent IAY wait-list is a useful measure for bringing about transparency and accountability in the implementation of the said scheme; and

(d) if so, the steps taken by the Ministry to ensure that the permanent IAY wait-list is uploaded for all gram panchayats on the website?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA): (a) Yes Sir. The Ministry of Rural Development has